

और इसमें अंतिम संशोधन अधिसूचना संख्या 38/2024 – सीमा शुल्क, दिनांक 23 जुलाई, 2024 द्वारा किया गया था, जिसे भारत के राजपत्र, असाधारण, भाग II, खंड 3, उप-खंड (i) में संख्या सा.का.नि. 441 (अ), दिनांक 23 जुलाई, 2024 द्वारा प्रकाशित किया गया था।

**MINISTRY OF FINANCE****(Department Of Revenue)****NOTIFICATION**

New Delhi, the 24th October, 2025

**No. 44/2025 –Customs**

**G.S.R. 782(E).**— In exercise of the powers conferred by sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962) read with section 110 of the Finance Act, 2018 (13 of 2018), section 141 of Finance Act, 2020 (12 of 2020) and 124 of the Finance Act, 2021 (13 of 2021), the Central Government, on being satisfied that it is necessary in the public interest so to do, hereby amends the following notifications of the Government of India in the Ministry of Finance (Department of Revenue), specified in column (2) of the Table below, to the extent specified in the corresponding entries in column (3) of the said Table, namely:-

**TABLE**

S. No.	Notification No. and Date	Amendments								
(1)	(2)	(3)								
1.	11/2018-Customs, dated the 2nd February, 2018, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), <i>vide</i> number G.S.R. 114(E), dated the 2 <sup>nd</sup> February, 2018	<p>In the said notification, in the TABLE,-</p> <p>i) for Sl. No. 7 and the entries relating thereto, the following Sl. No. and entries shall be substituted, namely:-</p> <table border="1"> <thead> <tr> <th>(1)</th><th>(2)</th></tr> </thead> <tbody> <tr> <td>7.</td><td>All goods falling under sub-heading 2106 90 other than goods covered under S. No. 67 of TABLE I of notification No. 45/2025-Customs, dated 24th October, 2025</td></tr> </tbody> </table> <p>ii) for Sl. No. 8B and the entries relating thereto, the following Sl. No. and entries shall be substituted, namely:-</p> <table border="1"> <thead> <tr> <th>(1)</th><th>(2)</th></tr> </thead> <tbody> <tr> <td>8B.</td><td> <p>All goods falling under tariff item 8541 42 00, 8541 43 00 or 8541 49 00 other than goods on which exemption from basic customs duty is claimed and allowed under the following namely: -</p> <p>(i) Sl. nos. 69, 70, 71 and 72 of the TABLE II of notification No. 45/2025-Customs, dated the 24th October, 2025;</p> <p>(ii) notification No. 24/2005-Customs, dated the 1st</p> </td></tr> </tbody> </table>	(1)	(2)	7.	All goods falling under sub-heading 2106 90 other than goods covered under S. No. 67 of TABLE I of notification No. 45/2025-Customs, dated 24th October, 2025	(1)	(2)	8B.	<p>All goods falling under tariff item 8541 42 00, 8541 43 00 or 8541 49 00 other than goods on which exemption from basic customs duty is claimed and allowed under the following namely: -</p> <p>(i) Sl. nos. 69, 70, 71 and 72 of the TABLE II of notification No. 45/2025-Customs, dated the 24th October, 2025;</p> <p>(ii) notification No. 24/2005-Customs, dated the 1st</p>
(1)	(2)									
7.	All goods falling under sub-heading 2106 90 other than goods covered under S. No. 67 of TABLE I of notification No. 45/2025-Customs, dated 24th October, 2025									
(1)	(2)									
8B.	<p>All goods falling under tariff item 8541 42 00, 8541 43 00 or 8541 49 00 other than goods on which exemption from basic customs duty is claimed and allowed under the following namely: -</p> <p>(i) Sl. nos. 69, 70, 71 and 72 of the TABLE II of notification No. 45/2025-Customs, dated the 24th October, 2025;</p> <p>(ii) notification No. 24/2005-Customs, dated the 1st</p>									

	March, 2005, published in the Gazette of India vide number G. S. R. 122(E), dated the 1st March, 2005.
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iii) for Sl. No. 8C and the entries relating thereto, the following Sl. No. and entries shall be substituted, namely:-

(1)	(2)
8C.	All goods falling under heading 8711 other than those covered under Sl. Nos. 328 and 329 of TABLE I of notification No. 45/2025-Customs, dated the 24th October, 2025

iv) for Sl. No. 8D and the entries relating thereto, the following Sl. No. and entries shall be substituted, namely:-

(1)	(2)
8D.	All goods falling under tariff item 9028 30 10 other than goods covered under S.No. 389 of the TABLE I of notification No. 45/2025-Customs, dated the 24th October, 2025

v) for Sl. No. 8E and the entries relating thereto, the following Sl. No. and entries shall be substituted, namely:-

(1)	(2)
8E.	All goods falling under tariff item 9802 00 00 other than goods covered under S.No. 400 of TABLE I of notification No. 45/2025-Customs, dated the 24th October, 2025

vi) for Sl. No. 8H and the entries relating thereto, the following Sl. No. and entries shall be substituted, namely:-

(1)	(2)
8H.	All goods falling under heading 9804 other than goods covered under S. No. 404 of the TABLE I of notification No. 45/2025-Customs, dated the 24th October, 2025

vii) Sl. No. 52 and the entries relating thereto shall be omitted;

viii) for Sl. No. 54 and the entries relating thereto, the following Sl. No. and entries shall be substituted, namely:-

(1)	(2)
54.	All goods falling under heading 7110, under column (3), other than – (A) Rhodium; (B) goods covered under S. No. 233 and item (a) in column (3) against S. No. 232 of TABLE I of notification No. 45/2025-Customs, dated the 24th October, 2025

ix) for Sl. No. 54A and the entries relating thereto, the following Sl. No. and entries shall be substituted, namely:-

(1)	(2)
54A.	Spent catalyst and ash containing precious metals, falling under heading 7112, covered under S. No. 201 of TABLE I of notification No. 45/2025-Customs, dated the 24th October, 2025

x) for Sl. No. 56B and the entries relating thereto, the following Sl. No. and entries shall be substituted, namely:-

(1)	(2)
56B.	All goods covered under S. Nos. 194 and 195 of TABLE I of notification No. 45/2025-Customs, dated 24th October, 2025

xi) for Sl. No. 57 and the entries relating thereto, the following Sl. No. and entries shall be substituted, namely:-

(1)	(2)
57.	All goods falling under heading 8703 other than those covered under column (3), sub-item (a), of item (i) of S. Nos. 317 and 318 of TABLE I of notification No. 45/2025-Customs, dated 24th October, 2025

xii) for Sl. No. 58 and the entries relating thereto, the following Sl. No. and entries shall be substituted, namely:-

(1)	(2)
58.	All goods covered under S. No. 344 of TABLE I of notification No. 45/2025-Customs, dated 24th October, 2025

		<p>xiii) for Sl. No. 59 and the entries relating thereto, the following Sl. No. and entries shall be substituted, namely:-</p> <table border="1"> <thead> <tr> <th>(1)</th><th>(2)</th></tr> </thead> <tbody> <tr> <td>59.</td><td>All goods falling under heading 9503 other than the goods covered under S. No. 396 of TABLE I of notification No. 45/2025-Customs, dated 24th October, 2025</td></tr> </tbody> </table>	(1)	(2)	59.	All goods falling under heading 9503 other than the goods covered under S. No. 396 of TABLE I of notification No. 45/2025-Customs, dated 24th October, 2025																				
(1)	(2)																									
59.	All goods falling under heading 9503 other than the goods covered under S. No. 396 of TABLE I of notification No. 45/2025-Customs, dated 24th October, 2025																									
2.	8/2020-Customs, dated the 2 <sup>nd</sup> February, 2020, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), <i>vide</i> number G.S.R. 68(E), dated the 2 <sup>nd</sup> February, 2020	<p>In the said notification, in the TABLE,</p> <p>i) against Sl. No. 2, for item (viii) and the entries relating thereto, the following item and entries shall be substituted, namely:-</p> <p>“(viii) Sl. Nos. 3,4,5,6,7,8,9 and 10 of TABLE III of notification No. 45/2025-Customs, dated 24th October, 2025”;</p> <p>ii) for Sl. No. 3 and the entries relating thereto, the following Sl. No. and entries shall be substituted, namely:-</p> <table border="1"> <thead> <tr> <th>(1)</th><th>(2)</th></tr> </thead> <tbody> <tr> <td>3.</td><td>All goods covered under S. Nos. 363, 364, 374, 375, 377, 378, 380, 381, 385, 386, 387 and 388 of TABLE I of notification No. 45/2025-Customs, dated 24th October, 2025</td></tr> </tbody> </table>	(1)	(2)	3.	All goods covered under S. Nos. 363, 364, 374, 375, 377, 378, 380, 381, 385, 386, 387 and 388 of TABLE I of notification No. 45/2025-Customs, dated 24th October, 2025																				
(1)	(2)																									
3.	All goods covered under S. Nos. 363, 364, 374, 375, 377, 378, 380, 381, 385, 386, 387 and 388 of TABLE I of notification No. 45/2025-Customs, dated 24th October, 2025																									
3.	11/2021-Customs, dated the 1 <sup>st</sup> February, 2021, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), <i>vide</i> number G.S.R. 69(E), dated the 1 <sup>st</sup> February, 2021	<p>In the said notification, in the Table,-</p> <p>i) for Sl. No. 13A and the entries relating thereto, the following Sl. No. and entries shall be substituted, namely:-</p> <table border="1"> <thead> <tr> <th>(1)</th><th>(2)</th><th>(3)</th><th>(4)</th></tr> </thead> <tbody> <tr> <td>13A.</td><td>4011 30 00</td><td>All goods covered under S. No. 157 of TABLE I of notification No. 45/2025-Customs, dated 24th October, 2025</td><td>0.5%</td></tr> </tbody> </table> <p>ii) for Sl. No. 15C and the entries relating thereto, the following Sl. No. and entries shall be substituted, namely:-</p> <table border="1"> <thead> <tr> <th>(1)</th><th>(2)</th><th>(3)</th><th>(4)</th></tr> </thead> <tbody> <tr> <td>15C.</td><td>71 (except 7106, 7108)</td><td>All goods covered under S. Nos. 194 and 195 of TABLE I of notification No. 45/2025-Customs, dated 24th October, 2025</td><td>0.35%</td></tr> </tbody> </table> <p>iii) for Sl. No. 16AD and the entries relating thereto, the following Sl. No. and entries shall be substituted, namely:-</p> <table border="1"> <thead> <tr> <th>(1)</th><th>(2)</th><th>(3)</th><th>(4)</th></tr> </thead> <tbody> <tr> <td>16AD.</td><td>8702, 8704</td><td>All goods other than goods covered under column (3), sub-items</td><td>20%</td></tr> </tbody> </table>	(1)	(2)	(3)	(4)	13A.	4011 30 00	All goods covered under S. No. 157 of TABLE I of notification No. 45/2025-Customs, dated 24th October, 2025	0.5%	(1)	(2)	(3)	(4)	15C.	71 (except 7106, 7108)	All goods covered under S. Nos. 194 and 195 of TABLE I of notification No. 45/2025-Customs, dated 24th October, 2025	0.35%	(1)	(2)	(3)	(4)	16AD.	8702, 8704	All goods other than goods covered under column (3), sub-items	20%
(1)	(2)	(3)	(4)																							
13A.	4011 30 00	All goods covered under S. No. 157 of TABLE I of notification No. 45/2025-Customs, dated 24th October, 2025	0.5%																							
(1)	(2)	(3)	(4)																							
15C.	71 (except 7106, 7108)	All goods covered under S. Nos. 194 and 195 of TABLE I of notification No. 45/2025-Customs, dated 24th October, 2025	0.35%																							
(1)	(2)	(3)	(4)																							
16AD.	8702, 8704	All goods other than goods covered under column (3), sub-items	20%																							

			(a) and (b) of item (i) of S. Nos. 315 and 316 of TABLE I of notification No. 45/2025-Customs, dated 24th October, 2025	
iv) for Sl. No. 16AE and the entries relating thereto, the following Sl. No. and entries shall be substituted, namely:-				
(1)	(2)	(3)	(4)	
16AE.	8702, 8704	All goods covered under column (3), sub-item (b) of item (1) of S. Nos. 315 and 316 of TABLE I of notification No. 45/2025-Customs, dated 24th October, 2025	5%	
v) for Sl. No. 16AF and the entries relating thereto, the following Sl. No. and entries shall be substituted, namely:-				
(1)	(2)	(3)	(4)	
16AF.	8703	All goods other than goods covered under S. Nos. 317 and 318 of the TABLE I of notification No. 45/2025-Customs, dated 24th October, 2025	67.5%	
vi) for Sl. No. 16AG and the entries relating thereto, the following Sl. No. and entries shall be substituted, namely:-				
(1)	(2)	(3)	(4)	
16AG.	8703	All goods covered under column (3), sub-item (a) of item (ii) of S. Nos. 317 and 318 of TABLE I in notification No. 45/2025-Customs, dated 24th October, 2025	40%	
vi) for Sl. No. 16AH and the entries relating thereto, the following Sl. No. and entries shall be substituted, namely:-				
(1)	(2)	(3)	(4)	
16AH.	8711	All goods other than goods covered under S. Nos. 328 and 329 of the TABLE I in notification No. 45/2025-Customs, dated 24th October, 2025	40%	

vii) for Sl. No. 16A and the entries relating thereto, the following Sl. No. and entries shall be substituted, namely:-

(1)	(2)	(3)	(4)
16A.	8802 2000, 8802 3000, 8802 4000	All goods covered under S. Nos. 344 of TABLE I in notification No. 45/2025- Customs, dated 24th October, 2025	0.5%

viii) for Sl. No. 16C and the entries relating thereto, the following Sl. No. and entries shall be substituted, namely:-

(1)	(2)	(3)	(4)
16C.	9028 3010	All goods other than goods covered under S.No. 389 of TABLE I in notification No. 45/2025-Customs, dated 24th October, 2025	7.5%

ix) for Sl. No. 16E and the entries relating thereto, the following Sl. No. and entries shall be substituted, namely:-

(1)	(2)	(3)	(4)
16E.	9503 0091	All goods covered under S. No. 396 of TABLE I in notification No. 45/2025- Customs, dated 24th October, 2025	7.5%

x) for Sl. No. 16F and the entries relating thereto, the following Sl. No. and entries shall be substituted, namely:-

(1)	(2)	(3)	(4)
16F.	9503 0091	All goods other than goods covered under S. No. 396 of TABLE I in notification No. 45/2025- Customs, dated 24th October, 2025	20%

xi) for Sl. No. 16G and the entries relating thereto, the following Sl. No. and entries shall be substituted, namely:-

(1)	(2)	(3)	(4)
16G.	9802 0000	All goods other than goods covered under S. No. 400 of TABLE I in notification	70%

			No. 45/2025-Customs, dated 24th October, 2025	
xii) after Sl. No. 19, the following shall be inserted namely:-				
(1)	(2)	(3)	(4)	
20.	Any Chapter	<p>All goods covered under-,</p> <p>(i)S.Nos. 105, 181, 409, 410, 411, 412, 413, 414, 415, 416, 417, 418, 419, 420, 421, 422, 423, 424, 425, 426, 428, 429, 430, 431, 432, 433, 434, 435, 436, 437, 438, 439 and 440 of TABLE I,</p> <p>(ii) S.Nos. 6, 7, 8, 9, 10, 11, 12, 13, 14, 15, 16, 17, 18, 19, 20, 21, 22, 23, 24, 25, 26, 27, 28, 29, 30, 31, 32, 33, 34, 35, 36, 37, 38, 39, 40, 41, 42, 43, 44, 45, 46, 47, 48, 49, 50, 51, 52, 53, 54, 55, 56, 57, 58, 59, 60, 61, 69, 70, 71 and 72 of TABLE II,</p> <p>(iii)S.Nos.1,2,3,4,5,6,7,8,9,10,11 and 14 of TABLE III,</p> <p>(iv) S.No 1 of TABLE IV,</p> <p>on which exemption from basic customs duty is claimed and allowed under notification No. 45/2025-Customs, dated the October 2025, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i)</p>	Nil	
		xiii) In the Annexure, Sl.Nos. 8,14,19,20,32,35,36, 37, 39, 51,53,54,63,87,98,124,145,146, 148, 149, 151, 154, 155, 157, 163, 165, 171 and the entries relating hereto, shall be omitted;		
4.	52/2017-Customs, dated the 30th June, 2017, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), <i>vide</i> number G.S.R. 787 (E), dated the 30 <sup>th</sup> June,2017	In the said notification, in the TABLE, serial number 1 and the entries relating thereto shall be omitted.		

2. This notification shall come into force on the 1st day of November, 2025.

[F. No. CBIC- 190341/168/2025- TRU]

DHEERAJ SHARMA, Under Secy.

**Note:**1.The principal notification No 11/2018-Customs, dated the 2nd February, 2018, was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R. 114(E), dated the 2nd February